

(b) Out of the companies that came out with IPOs during 1992-2005, a total of 238 companies were identified as vanishing companies, of which 117 companies have been traced back, resulting in the number of vanishing companies being reduced to 121.

**Funds earmarked for the North-Eastern Region**

2430.SHRI PRAVEEN RASHTRAPAL: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether it is a fact that all the Ministries are required to allocate a fixed percentage of funds every year for the development of North Eastern Region;

(b) if so, the details thereof during the last five years, from 2004-05 onwards;

(c) whether the Ministry had ever-examined or inspected the development works carried out by utilizing the above funds; and

(d) if not, the reasons therefor?

THE MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE):  
(a) All Central Ministries/Departments, except a few which are specifically exempted, are required to allocate a minimum of 10% of their Gross Budgetary Support (GBS) every year for the development of North Eastern Region. The Ministries/Departments which are presently, exempted from such allocations are:

- |                         |                                      |
|-------------------------|--------------------------------------|
| 1. Atomic Energy        | 10. Petroleum & Natural Gas          |
| 2. Company Affairs      | 11. Planning                         |
| 3. Economic Affairs     | 12. Revenue                          |
| 4. Expenditure          | 13. Social Justice & Empowerment*    |
| 5. External Affairs     | 14. Steel                            |
| 6. Legal Affairs        | 15. Space                            |
| 7. Earth Sciences       | 16. Science & Technology             |
| 8. Official Language    | 17. Scientific & Industrial Research |
| 9. Personnel & Training |                                      |

(b) The total allocations made by non-exempted Ministries/ Departments for the development of North Eastern Region during the last five years since 2004-05 are as given below:

Year	Allocation made (in Rs. cr.)
2004-05	6786.71
2005-06	9150.14
2006-07	10731.52
2007-08	12941.34
2008-09	14793.42
	(Prov.)

(c) and (d) No Sir, the examination or inspection of the developmental works carried out by various Ministries in the North Eastern Region is primarily the responsibility of the Ministries concerned.

#### **Green India programme**

2431.DR. GYAN PRAKASH PILANIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government had planned to bring six million hectares of land under forests in 10 years, as part of its Green India programme;

(b) if so, the achievement thereof;

(c) whether Government, having planned to green 12.6 lakh hectares under the compensatory afforestation scheme, could manage to do so in only 5.32 lakh hectares till April, 2008, achieving 42 per cent of its target;

(d) whether only 24,923 hectares was afforested between 2005-08, compared to the target of 2.66 lakh hectares under the scheme; and

(e) whether mandatory compensatory afforestation scheme is in shambles?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Under the National Action Plan on Climate Change announced by the Central Government, a National Mission for a 'Green India' has been mooted as one of the eight missions to, *inter-alia*, help counter the effects of climate change through afforestation programme. The Ministry is implementing National Afforestation Programme scheme for regeneration of degraded forests and adjoining areas in the country. As on 31.03.2009, about 795 such projects have been approved in 28 States to cover a project area of 1.58 million ha.

(c) So far, about 13.04 lakh hectare of land including 7.5 lakh hectare of degraded forest land and 5.54 lakh hectare of non-forest land has been identified for raising compensatory afforestation in lieu of diversion of 11.82 lakh hectare of forest land for non-forest purposes. So far, compensatory afforestation has been achieved over 5.35 lakh ha area only.

(d) and (e) During the period from April 2005 to March 2009, about 1.05 lakh ha of forest land was identified for compensatory afforestation. No Compensatory afforestation could be carried out from April 2007 to March 2009 due to non-release of money earmarked for the purpose. However, compensatory afforestation has been carried out over 5.35 lakh ha of land during the period 25.10.1980 to 31.03.2007. To resume the compensatory afforestation in the States/UTs, comprehensive guidelines have been framed and communicated to them.

#### **Law to stop cutting of trees**

†2432. SHRI GANGA CHARAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

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†Original notice of the question was received in Hindi.